



2026:AHC:16978

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - B No. - 259 of 2026**

Vijay Shankar

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

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|---------------------------|---|--------------------------------|
| Counsel for Petitioner(s) | : | Bipin Lal Srivastava           |
| Counsel for Respondent(s) | : | Awadhesh Kumar Malviya, C.S.C. |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1. Heard Sri Bipin Lal Srivatava, learned counsel for the petitioner, Sri Rajesh Kumar Tiwari, learned Addl. C.S.C. for the state-respondents and Sri Awadhesh Kumar Malviya, learned counsel for the respondent-nagar palika.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the Revision No.915 of 2020 (Computerized Case No.AL2020142900915) (Vijay Shankar and Another vs. State of U.P. and Others), expeditiously, within the stipulated period.

3. Counsel for the petitioner states that revision filed by the petitioner, arising out of the proceeding under Section 34 of the U.P. Land Revenue Act is pending before respondent no.2 since 14.9.2020. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

**January 22, 2026**  
C.Prakash

**(Chandra Kumar Rai,J.)**